



Government of Jammu and Kashmir

**Finance Department**

Civil Secretariat, Srinagar.

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**Notification**

Srinagar, the 4<sup>th</sup> of October, 2018

SRO 456.- In exercise of the powers conferred by section 3 of the Jammu and Kashmir Motor Spirit and Diesel Oil (Taxation of Sale) Act, Samvat 2005 and in supersession of notifications SRO 230 dated 21.07.2015, the Government hereby direct that the rate of tax on sale of motor spirit and diesel shall be levied as follows :-

a) Motor Spirit - Sale price of motor spirit per litre plus 24% tax minus Rs.2.50 per litre.

b) Diesel - Sale price of Diesel per litre plus 16% tax minus Rs. 2.50 per litre.

This shall come into force w.e.f. 05.10.2018.

By order of the Government of Jammu and Kashmir.

*Sd/-*

**(Navin K. Choudhary), IAS**

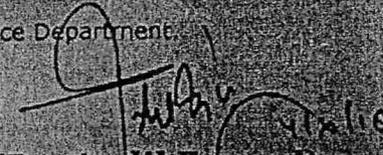
Principal Secretary to Government  
Finance Department

No: ET/Estt/96/2015

Dated: 04.10.2018

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Commissioner, Commercial Taxes, J&K.
9. Excise Commissioner, J&K.
10. Director, Information, J&K.
11. OSD to Hon'ble Advisor (V)/(K)/(G).
12. General Manager, Government Press Jammu/Kashmir.
13. Private Secretary to Chief Secretary.
14. Private Secretary to Principal Secretary to Government, Finance Department.
15. Government Order file/Stock file/Incharge website.

  
**(Dr. Aadil Fareed)**

Under Secretary to Government